

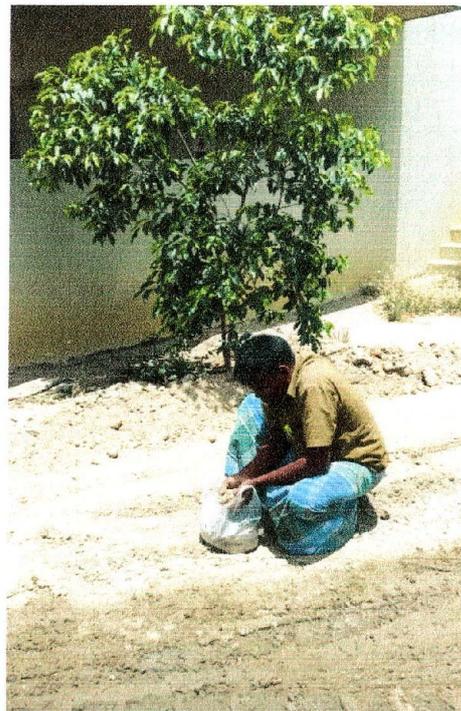
Annexure - A

**Joint Committee Field Inspection Photos
Date:28.07.2021**





Unnamed Road, Munnur, Tamil Nadu
639111, India
Latitude Longitude
10°58'18.749"N 76°53'32.951"E
LOCAL 12:12 WEDNESDAY 28.07.2021
GMT 06:42 AM ALTITUDE 194 METER



Unnamed Road, Kattumunnur, Tamil
Nadu 639111, India
Latitude Longitude
10°58'29.700"N 76°53'33.978"E
LOCAL 12:16 WEDNESDAY 28.07.2021
GMT 06:46 AM ALTITUDE 188 METER

05



Joint Committee Field Inspection Photos
Date: 13.08.2021



கரூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணை

முன்னிலை:- திருமதி.ச.ஜெயந்தி, இ.ஆ.ப.,

ந.க.எண்.565 / கனிமம் / 2013

நாள்: 20.02.2015

பொருள்: கனிமங்களும் குவாரிகளும் - கரூர் மாவட்டம் - அரவக்குறிச்சி வட்டம் - முன்னூர் கிராமம் - புல எண்கள்.571 (பகுதி), 669, 670 (பகுதி), மற்றும் 671 ஆகியவற்றில் 4.86.0 ஹெக்டர் பரப்பு பட்டா பூமி - சாதாரண கற்கள் வெட்டி எடுக்க 5 ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் - தி/ள்.பால விநாயகா புளூ மெட்டல்ஸ் என்ற நிறுவனத்திற்கு வழங்கி உத்தரவிடப்படுகிறது.

- பார்வை:
1. தி/ள்.பால விநாயகா புளூ மெட்டல்ஸ், சாமிநாதபுரம், புல எண்.571, முன்னூர் அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம் என்ற நிறுவனத்தின் மனு நாள்:20.08.2013.
 2. கரூர், வருவாய் கோட்டாட்சியர் அவர்களின் அறிக்கை ந.க.அ1/3364/2013 நாள்:29.08.2013.
 3. கரூர் புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் அவர்களின் இடப்பார்வை அறிக்கை நாள்: 24.09.2013.
 4. உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கரூர் அவர்களின் ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டம் நாள்:15.10.2013.
 5. மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையம், சென்னை ஒப்புதல் ஆணை எண்.SEIAA,TN/F.No. 2264/EC/1(a)/1281/2014, நாள்:20.5.2014.
 6. தேசிய பசுமை தீர்ப்பாயம், முதன்மை அமர்வு, புதுடெல்லி ஆணை மு.யு.ழே.123/2014 மற்றும் ஆ.யு.ழே.419/2014, நாள்.13.01.2015.

உத்தரவு:-

கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், புல எண்கள்.571 (பகுதி) (1.40.5 ஹெக்டேர்), 669 (0.87.5 ஹெக்டேர்), 670 (பகுதி) (0.50.0 ஹெக்டேர்), 671 (2.08.0 ஹெக்டேர்) ஆகியவற்றில் மொத்தம் 4.86.0 ஹெக்டர் பரப்பில் சாதாரண கற்கள் ஐந்து ஆண்டுகளுக்கு வெட்டியெடுக்க தி/ள்.பால விநாயகா புளூ மெட்டல்ஸ், சாமிநாதபுரம், புல எண்.571, முன்னூர் அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம் என்ற நிறுவனம் குவாரி குத்தகை உரிமம் கோரி பார்வை 1ல் கண்டவாறு மனு செய்துள்ளனர்.

மனுதாரர் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவினங்களுக்காக ரூ.1500/- ஐ சலான் எண்.இல்லை, நாள்:12.08.2013-ல் தாந்தோணி பாரத மாநில வங்கியில் செலுத்தியுள்ளனர். மேலும், மனுதாரர் செலுத்த வேண்டிய வருமான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றுறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளனர்.

மனுதாரர் சாதாரண கற்கள் வெட்டி எடுக்க உரிமம் கோரிய பிரஸ்தாப புலத்தை கரூர், வருவாய் கோட்டாட்சியர் மற்றும் உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கரூர் ஆகியோர் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

பார்வை 2ல் கண்ட கரூர், வருவாய் கோட்டாட்சியர் அவர்களின் அறிக்கையில், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், புல எண்கள்.571 (பகுதி), 670 (பகுதி), 669 மற்றும் 671 ஆகியவற்றின் மொத்தப் பரப்பளவு 4.86.0 ஹெக்டேர் நிலத்திலிருந்து கல் குவாரி / கிராவல் வெட்டி எடுக்க கோரி வரப்பெற்ற மனு தொடர்பாக புலத்தணிக்கை செய்யப்பட்டது எனவும், உரிமம் கோரும் விண்ணப்ப புல எண்கள்.670 (பகுதி), 669 மற்றும் 671க்கு பட்டா எண்.950 திரு.சுப்பிரமணி மகன் தேவராஜ் என்பவரது பெயரிலும், புல எண்.571க்கு பட்டா எண்.762 திரு.கந்தசாமி மகன் தங்கராஜ் பெயரிலும் பட்டா பதிவாகியுள்ளது எனவும், பட்டாதாரர் திரு.தங்கராஜ் என்பவரை பாலவிநாயகா புள்ள மெட்டல்ஸ் நிறுவனத்தினருக்கு மேனேஜிங் பார்ட்னராக நியமித்து ஒப்புதல் அளித்துள்ளனர் எனவும், விண்ணப்ப புல எண்களுக்கு கீழ்க்கண்டவாறு நான்கு எல்லைகள் அமைந்துள்ளன எனவும்,

புல எண்கள்	திசைகள்	எல்லைகள்
571 (பகுதி)	வடக்கு	570
	மேற்கு	568
	தெற்கு	671
	கிழக்கு	572 613
669	வடக்கு	671
	மேற்கு	670
	தெற்கு	668
	கிழக்கு	614 615
670 (பகுதி)	வடக்கு	671
	மேற்கு	673
	தெற்கு	668
	கிழக்கு	669
671	வடக்கு	571
	மேற்கு	672
	தெற்கு	670 669
	கிழக்கு	613 614

விண்ணப்ப இடத்தில் கல்குவாரி செய்ய பொது மக்களிடமிருந்து ஆட்சேபணை ஏதும் உள்ளதா என்பது குறித்த "ஏ1" விளம்பரம் செய்யப்பட்டு ஆட்சேபணை இல்லையென ஒப்புதல் பெறப்பட்டுள்ளது எனவும், குவாரி செய்யும் இடத்திலிருந்து 300 மீட்டர் தொலைவில் குடியிருப்புகள் ஏதும் இல்லை எனவும், 50 மீட்டர் தூரத்தில் உயர் தாழ்வழுத்த மின்கம்பிகள் செல்லவில்லை எனவும், கோவில், மசூதி, சர்ச், மயானம் மற்றும் நீர் நிலைகள் ஏதுமில்லை எனவும், இந்த குவாரியினுடைய நீளம் மற்றும் அகலம் அளவீடு செய்யப்பட்டு வரைபடத்தில் குறிக்கப்பட்டுள்ளது எனவும், குவாரி செய்யப்படவுள்ள புலத்தில் புறம்போக்கு இடங்கள் ஏதுமில்லை எனவும், உரிமம் கோரும் கல் மற்றும் கிராவல் குவாரி செய்யப்படும் புல எண்களுக்கு எல்லைகள் வரையறுக்கப்பட்டு எல்லைக் கற்கள் நடப்பட்டுள்ளது எனவும் தெரிவித்துள்ளார். எனவே அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், புல எண்.571 (பகுதி), 670 (பகுதி), 669 மற்றும் 671 ஆகியவற்றில் மொத்தப் பரப்பளவு 4.86.0 ஹெக்டேர் நிலத்திலிருந்து கல்குவாரி / கிராவல் வெட்டி எடுப்பதற்கு தி/ள்.பால விநாயகா புளு மெட்டல்ஸ் என்ற நிறுவனத்திற்கு அரசு விதிமுறைகளுக்குட்பட்டு குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

பார்வை 3ல் கண்ட கரூர், புவியியல் மற்றும் சுரங்கத்துறை, உதவி இயக்குநரின் இடப்பார்வை அறிக்கையில், அரவக்குறிச்சி வட்டம், முன்னூர் கிராம கணக்கு பட்டா எண்.762ன்படி புல எண்.571 தங்கராஜ் என்பவர் பெயரில் தனிபட்டாவாகவும் மற்றும் பட்டா எண்.950ன்படி புல எண்கள்.669, 670 மற்றும் 671 ஆகியன தேவராஜ் என்பவரது பெயரில் தனிபட்டாவாக தாக்கலாகியுள்ளது எனவும், பட்டாதாரர்கள் விண்ணப்ப புலங்களில் தி/ள்.பால விநாயகா புளு மெட்டல்ஸ் என்ற நிறுவனத்திற்கு சாதாரண கல்குவாரி குத்தகை உரிமம் வழங்குவதற்கு சம்மத பத்திரம் அளித்துள்ளார் எனவும், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், புல எண்கள்.669 (0.87.5 ஹெக்டேர்), 670 (0.92.0 ஹெக்டேர்), 671 (2.08.0 ஹெக்டேர்) மற்றும் 571 (பகுதி) (1.40.0 ஹெக்டேர்) ஆகியவற்றில் மொத்தம் 4.27.5 ஹெக்டேர் பரப்பில் திரு.தேவராஜ் என்பவருக்கு சாதாரண கற்கள் வெட்டியெடுக்க கரூர் மாவட்ட ஆட்சித்தலைவர் செயல்முறை ஆணை எண்.பி/193/புமசு/2008, நாள்.16.06.2008ன்படி 5 ஆண்டுகளுக்கு வழங்கப்பட்ட கல்குவாரி குத்தகை உரிம அனுமதி 22.06.2013 உடன் முடிவடைந்துவிட்டது எனவும், விண்ணப்ப புலங்கள் சமதளமானது எனவும், இதில் முந்தைய கல்குவாரி குத்தகை உரிம காலங்களில் கல்லுடைத்த சமசீரற்ற கற்குழி உள்ளது எனவும், கற்குழி விண்ணப்ப புலங்கள் முழுவதும் உள்ளதாக கோட்டாட்சியர் அறிக்கையுடன் இணைக்கப்பட்டுள்ள புல வரைபடங்களில் குறிப்பிடப்பட்டுள்ளது எனவும், கற்குழியின் ஆழம் 19 மீட்டர் முதல் 23 மீட்டர் வரையுள்ளது எனவும், மண் மற்றும் கழிவுப் பாறைகள் 2 முதல் 3 மீட்டர் வரையுள்ளது எனவும், அதன்கீழ் சார்னோகைட் வகை பாறை காணப்படுகிறது எனவும், இவ்வகைப் பாறை சாதாரண கற்கள் மற்றும் ஜல்லி கற்கள் உற்பத்திக்கு ஏற்றதாகும் எனவும், விண்ணப்ப புலத்திற்கு அருகில் 500

மீட்டர் சுற்றளவிற்குள் நடப்பில் உள்ள கல்குவாரி குத்தகை உரிமம் உள்ளது எனவும், இவ்வினத்தை தொகுப்பு (Cluster) வகைப்பாட்டின் கீழ் சுற்றுச் சூழல் ஒப்புதல் பெற வேண்டும் எனவும் தெரிவித்து தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959ன் விதி எண். 19 (1), 20 மற்றும் 33-ன் கீழ் 5 ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமம் கீழ்காணும் நிபந்தனைகளுக்குட்பட்டு வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கரூர் அவர்களால் 15.10.2013 அன்று ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டத்தை மனுதாரர் பார்வை 4ல் கண்டவாறு சமர்ப்பித்துள்ளார். மேற்படி சுரங்கத் திட்டத்தில் வரும் ஐந்தாண்டு குத்தகை காலத்தில் 5,62,600 கன மீட்டர் சாதாரண கற்களை வெட்டி எடுத்துக் கொள்வதாக தெரிவிக்கப்பட்டுள்ளது.

பார்வை 5-ல் கண்ட சென்னை மாநில சுற்றுப்புற சூழ்நிலை செயல் விளைவு மதிப்பீட்டு குழு, உறுப்பினர் செயலர் அவர்கள் கடிதத்தில் சிறப்பு நிபந்தனை எண். 4 பிரிவு (i)-ல் கண்டவாறு குவாரிப்பணி ஆரம்பிப்பதற்கு முன்பாக தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் ஒப்புதல் பெற வேண்டும் என்ற சிறப்பு நிபந்தனை உட்பட வேறுபல சிறப்பு நிபந்தனைகளுடன் மனுதாரருக்கு குவாரி குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

பார்வை-6ல் காணும் தேசிய பசுமை தீர்ப்பாயம், முதன்மை அமர்வு, புதுடெல்லி ஆணையின்படி B1 மற்றும் B2 வகைபாடு தொடர்பான பரப்பளவு மற்றும் தொகுப்பின் அடிப்படையில் சுற்றுச் சூழல் அனுமதி பெற வேண்டியதில்லை. பார்வை-5ல் காணும் மாநில சுற்றுச் சூழல் தாக்க ஆணையத்தின் ஒப்புதல் செல்லதக்கது.

மேற்கண்ட அலுவலர்களின் பரிந்துரை மற்றும் சிறுகனிம சலுகை விதிகளின் பேரில், மனுதாரருக்கு குவாரி குத்தகை உரிமம் வழங்க ஒப்புதல் தெரிவிக்கப்பட்டதன் பேரில், மனுதாரர் விதிகளின்டி காப்புத் தொகையாக ரூ.5000/-ஐ பாரத மாநில வங்கி, தாந்தோணி சலான் எண்.68, நாள்:16.02.2015-ன்படி செலுத்தி அசல் சலானையும், 1959-ம் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பின் இணைப்பு V கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து அளித்துள்ளார்.

எனவே, தி/ள்.பால விநாயகா புளு மெட்டல்ஸ், சாமிநாதபுரம், புல எண்.571, முன்னூர் அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம் என்ற நிறுவனத்திற்கு கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், புல எண்கள்.571 (பகுதி) (1.40.5 ஹெக்டேர்), 669 (0.87.5 ஹெக்டேர்), 670 (பகுதி) (0.50.0 ஹெக்டேர்), 671 (2.08.0

ஹெக்டேர்) ஆகியவற்றில் மொத்தம் 4.86.0 ஹெக்டர் பரப்பில் சாதாரண கற்கள் வெட்டியெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான 20.02.2015 முதல் 19.02.2020 வரை ஐந்து ஆண்டுகளுக்கு 1959-ம் ஆண்டு, தமிழ்நாடு சிறுகனிம சலுகை விதி 19 (1), 20 மற்றும் 33-ன்படி குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் மற்றும் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பேரிலும் குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

நிபந்தனைகள்:-

1. குத்தகை புலத்தினை அடுத்துள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் இடைவெளி அளித்து குவாரிப்பணி புரிய வேண்டும்.
2. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.
3. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அழுத்தமுள்ள வெடிபொருட்கள் பயன்படுத்தியும், கைத்துளைப்பான் கருவி கொண்டு துளையிட்டும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய பாதுகாப்பானதும், அகலமான Benches அமைத்து குவாரிப்பணி செய்ய வேண்டும்.
4. மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் பரிந்துரை கடிதம் SEIAA, TN/F.No.2264/ EC /1(a)/1281/2014 நாள்:20.5.2014ல் கண்ட சிறப்பு நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்வதுடன், சிறப்பு நிபந்தனை 4 (i) ல் கண்டவாறு குவாரிப் பணி ஆரம்பிப்பதற்கு முன்பாக தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் தடையின்மை சான்று பெற்று அதன் பின்னரே குவாரிப்பணி துவங்க வேண்டும்.
5. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.
6. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், கிராமத்தின் பெயர், வட்டத்தின் பெயர், புல எண். பரப்பு, குத்தகை ஆணை எண். குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விபரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் வைத்து நன்கு பராமரிக்க வேண்டும்.
7. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
8. குத்தகை வழங்கப்பட்ட பாதையில் குண்டுக்கல், ஜல்லி, அரளை கல், வேலிக்கற்கள், போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகூட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக் கூடாது.
9. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு 2ல் கண்டுள்ளவாறு உரிமவரி செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்துதல் வேண்டும்.

10. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.
11. உதவி இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச் சீட்டில் வாகன எண், தேதி, புறப்படும் நேரம், செலுத்துமிடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின் படி மேல் நடவடிக்கை எடுக்கப்படும்.
12. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்தை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது.
13. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் லாரி/ வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பதிவேட்டினைப் பராமரித்து வரவேண்டும்.
14. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப் பணி செய்யப்பட வேண்டும்.
15. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். ரோடுகள், புகைவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.
16. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபராத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
17. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபராத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
18. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அவ்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.
19. குவாரி குத்தகை உரிமம் காலாவதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.

- 20. வெடிபொருள் சட்டம் 1884ல் தெரிவிக்கப்பட்ட சரத்துக்கள்படி குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்குவாரி பணி செய்யப்பட வேண்டும்.
- 21. வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines mate) கொண்டு கல் குவாரியில் வெடி வைக்க வேண்டும்.

22. குழந்தை தொழிலாளர்கள் எவரையும் வேலைக்கு அமர்த்துதல் கூடாது.

மேற்கூறப்பட்ட நிபந்தனைகள், மற்றும் கனிம சட்டம் விதிகளை மீறியுள்ளது உறுதிபடும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி புரிய வேண்டும்.

(அ/ம)

2/21
 மாவட்ட ஆட்சித்தலைவர்,
 கரூர்

18/2/15
 18/2/15

18/2/2015
 2. க(க)

பெறுநர்
 தி/ள்.பால விநாயகா புளூ மெட்டல்ஸ்,
 சாமிநாதபுரம், புல எண்.571,
 முன்னூர் அஞ்சல்,
 அரவக்குறிச்சி வட்டம்,
 கரூர் மாவட்டம்.

- நகல்:-**
- 1. வருவாய் கோட்டாட்சியர் - கரூர்
 - 2. வருவாய் வட்டாட்சியர் - அரவக்குறிச்சி
 - 3. கிராம நிர்வாக அலுவலர் - முன்னூர் (வட்டாட்சியர் மூலமாக)
 - 4. மாவட்ட சுற்று சூழல் பொறியாளர், மாசு கட்டுப்பாட்டு வாரியம், கரூர்.

23/2/15
 Received
 23/2/15
 K. Thangaraj

கரூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணை
முன்னிலை:- திரு.கு.கோவிந்தராஜ், இ.ஆ.ப.,

ந.க.எண்.484/ கனிமம் / 2017

நாள்: 23.10.2017

பொருள்: கனிமங்களும் குவாரிகளும் - கரூர் மாவட்டம் -அரவக்குறிச்சி வட்டம் - முன்னூர் கிராமம் - புல எண்கள்.568 (பகுதி) (1.41.5 ஹெக்டேர்) மற்றும் 672 (பகுதி) (1.23.5 ஹெக்டேர்) ஆகியவற்றில் மொத்தம் 2.65.0 ஹெக்டேர் பரப்பு பட்டா புலங்களில் - சாதாரண கற்கள்/கிராவல் வெட்டி எடுக்க 5 ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் - தி/ள்.பாலவிநாயகா புளூ மெட்டல்ஸ் என்ற நிறுவனத்திற்கு வழங்கி உத்தரவிடப்படுகிறது.

- பார்வை:
1. தி/ள்.பால விநாயகா புளூ மெட்டல்ஸ், சாமிநாதபுரம், புல எண்.571, முன்னூர் அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம் என்ற நிறுவனத்தின் மனு நாள்:13.4.2017
 - 2 இவ்வலுவலக இதே எண்ணிட்ட கடிதம் நாள்.22.6.2017.
 3. அரவக்குறிச்சி, வட்டாட்சியர் அவர்களின் அறிக்கை நக.ஆ3/2079/2017, நாள்.19.7.2017.
 4. கரூர், வருவாய் கோட்டாட்சியர் அவர்களின் அறிக்கை ந.கஅ1/1906/2017, நாள்:25.7.2017.
 - 5 கரூர் புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநரின் இடப்பார்வை அறிக்கை நாள்:27.7.2017.
 - 6 இவ்வலுவலக இதே எண்ணிட்ட குறிப்பாணை நாள்: 31.7.2017
 - 7 உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கரூர் அவர்களின் ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டம் நாள்:04.8.2017.
 - 8 மாவட்ட சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையம், கரூர் ஒப்புதல் ஆணை எண். DEIAA-DIA/TN/MIN/8233/2017-KRR Ec NO.76/2017/Mines, நாள்.14.10.2017.

உத்தரவு:-

கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், புல எண்கள்.568 (பகுதி) (1.41.5 ஹெக்டேர்) மற்றும் 672 (பகுதி) (1.23.5 ஹெக்டேர்) ஆகியவற்றில் மொத்தம் 2.65.0 ஹெக்டேர் பரப்பில் சாதாரண கற்கள்/கிராவல் ஐந்து ஆண்டுகளுக்கு வெட்டியெடுக்க தி/ள்.பால விநாயகா புளூ மெட்டல்ஸ், சாமிநாதபுரம், புல எண்.571, முன்னூர் அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம் என்பவர் குவாரி குத்தகை உரிமம் கோரி பார்வை1ல் கண்டவாறு மனு செய்துள்ளனர்.

2. மனுதாரர் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவினங்களுக்காக ரூ.1500/-ஐ சலான் எண்.01, நாள்:12.4.2017-ல் தாந்தோணி பாரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும், மனுதாரர் செலுத்த வேண்டிய வருவான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளார்.

3. மனுதாரர் சாதாரண கற்கள் வெட்டி எடுக்க உரிமம் கோரிய புலத்தை தணிக்கை செய்து அறிக்கை அளிக்கும்படி பார்வை-2ல் கண்ட கடிதத்தின் வாயிலாக கரூர், வருவாய் கோட்டாட்சியரிடம் அறிக்கை கோரப்பட்டது.

4. மனுதாரர் சாதாரண கற்கள் வெட்டி எடுக்க உரிமம் கோரிய பிரஸ்தாப புலத்தை கரூர், வருவாய் கோட்டாட்சியர் மற்றும் உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கரூர் ஆகியோர் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

5. பார்வை-3ல் கண்ட அரவக்குறிச்சி, வட்டாட்சியர் அவர்களின் அறிக்கையில் அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், புல எண்கள்.568 மற்றும் 672 ஆகியவற்றில் முறையே ஹெக்டேர் 2.89.0 ஏர்ஸ் மற்றும் ஹெக்டேர் 3.47.0 ஏர்ஸ் நிலம் ஆகும் எனவும், இவற்றில் புல எண்.568ல் ஹெக்டேர் 1.41.5ம் புல எண்.672ல் ஹெக்டேர் 1.23.5ம் ஆக மொத்த விஸ்தீரணம் ஹெக்டேர் 2.65.0 ஏர்ஸ் நிலத்தில், ஏற்கனவே தங்கள் பெற்றுள்ள உரிமத்தினை மேலும் 5 வருடங்களுக்கு புதுப்பித்து தருமாறு மேற்படி நிறுவனத்தின் சார்பில் அதன் பங்குதாரர்கள் கந்தசாமி மகன் தங்கராஜ் மற்றும் சுப்பிரமணி மகன் தேவராஜ் ஆகியோர் கோருகின்றனர் எனவும், உரிமம் வழங்குவது தொடர்பாக தலப்பார்வை மேற்கொண்டதில் உரிமம் புதுப்பிக்க கோரும் இடத்தில் ஏற்கனவே கற்கள் வெட்டி எடுக்கப்பட்டுள்ளது எனவும், மேலும் இதனை ஒட்டி கிழக்கு பக்கம் மற்றும் தெற்குபுறம் உள்ள புல எண்களான 571ல் பகுதியும் 670ல் பகுதியும் 669 மற்றும் 671லும் ஏற்கனவே உரிமம் 20.02.2015 முதல் 19.5.2020 வரை உள்ளது எனவும், மேற்படி எல்லைகள் வரையறுக்கப்பட்டு எல்லைகற்கள் நடப்பட்டுள்ளது எனவும், மேற்படி புல எண்.568 பட்டா எண்.1058ல் கந்தசாமி மகன் தங்கராஜ் என்பவர் பெயரிலும், புல எண்.762 பட்டா எண்.1057ல் சுப்பிரமணி மகன் தேவராஜ் பெயரிலும் உள்ளது எனவும், மேற்படி புல எண்களுக்கு வடக்கில் புல எண்.569 மேற்படி தங்கராஜ் மற்றும் தேவராஜ் பெயரில் பட்டா எண்.1058ல் உள்ளது எனவும், கிழக்கில் புல எண்.571 பட்டா எண்.762 மேற்படி தங்கராஜ் பெயரில் உள்ளது எனவும், மேற்கில் புல எண்.676 மற்றும் 567 ஆனது வண்டிப்பாதையாக உள்ளது எனவும், தெற்கில் புல எண்.673 பட்டா எண்.763ல் டி.செல்வராணி என்பவர் (தங்கராஜ் மனைவி) பெயரில் உள்ளது எனவும், உரிமம் கோரும் புலத்திலிருந்து சுமார் 150 மீட்டர் சுற்றளவில் ஊர் நத்தம் அல்லது அங்கீகரிக்கப்பட்ட குடியிருப்புகள் ஏதும் இல்லை எனவும், இப்புல எண்ணிற்கு மேல் உயர் மின் அழுத்த மின் கம்பிகள் ஏதும் செல்லவில்லை எனவும், இந்நிலத்தில் புராதானச் சின்னங்களோ, வரலாற்று சின்னங்களோ ஏதுமில்லை எனவும், உரிமம் வழங்குவது தொடர்பாக பொது மக்களிடையே ஆட்சேபனை உள்ளதா

என்பது குறித்து அ1 நோட்டீஸ் விளம்பரம் செய்யப்பட்டது எனவும், இவ்விளம்பரத்தின் மீது முன்னூர் கிராமம், 37 காட்டு முன்னூர் என்ற முகவரியில் வசிக்கும் செல்லப்பகவுண்டர் மகன் சண்முகசுந்தரம் என்பவரும், (லேட்) கோவிந்தசாமி மனைவி முனியம்மாள் என்பவர் பெயரிலும் மற்றும் பொது மக்கள் என்ற பெயரிலும் ஆட்சேபனை மனுக்கள் வரப்பெற்றன எனவும், இந்த ஆட்சேபனைகள் குறித்து 18.7.2017 அன்று விசாரணை செய்யப்பட்டது எனவும், இதில் மேற்படி முனியம்மாள் என்பவர், தனக்கு முன்னூர் கிராமத்தில் புல எண்.577/3 மற்றும் 578/2 ஆகிய நிலங்கள் தங்களுக்கு பூர்வீகமாக பாத்தியப்பட்டு, அவரது மகன் பிரபாகர் என்பவர் பெயரில் உள்ளதாகவும், மேற்படி கிரவுரின் இயக்கத்தால் தங்களது நிலத்தில் கிரவுர் புழுதி படிவதாகவும், அதனால் விவசாயம் செய்ய முடியவில்லை எனவும், மேலும் கால்நடைகளையும் புல் மேய இயலவில்லை எனவும், வெடிபொருட்கள் அதிக அளவில் பயன்படுத்தி டி காட் எனப்படும் வெடிபொருளை கொண்டு வெடிப்பதாகவும், அதனால் அதிக அளவில் அதிர்வுகள் உண்டாகவதாகவும், அருகில் உள்ள ஊராட்சி சாலை வழியே செல்லும் போது பொதுமக்களுக்கு புழுதியினால் மிகுந்த சிரமம் உண்டாவதாகவும் தெரிவித்துள்ளார் எனவும், மேலும் மேற்படி நிறுவனம் புறம்போக்கில் உள்ள கிணற்றிற்கு செல்லும் பாதையை அடைத்துவிட்டதாகவும், இதனால் பொது மக்கள் பயன்பாட்டிற்கு உள்ள மேல்நிலை நீர்தேக்க தொட்டிக்கு பொது மக்கள் செல்ல இயலவில்லை எனவும் தெரிவித்துள்ளார் எனவும், மேலும் உரிமம் பெற்ற இடத்தை காட்டிலும் அதிக பரப்பில் கல் உடைப்பதாகவும், வெடிமருந்தினை குவாரியிலேயே இருப்பு வைப்பதாகவும் தெரிவித்தார் எனவும், மற்றொரு ஆட்சேபனைதாரரான சண்முகசுந்தரம், தனக்கு முன்னூர் கிராமத்தில் புல எண்கள்.610, 611/3, 625 மற்றும் 626ல் தனது தந்தை பெயரில் நிலங்கள் உள்ளதாகவும், மேற்படி குவாரி மற்றும் கிரவுர் பணியினால் தங்களது நிலத்தில் கிரவுர் புழுதி படிவதாகவும், அதனால் விவசாயம் செய்யமுடியவில்லை எனவும், மேலும் கால்நடைகளையும் புல் மேய இயலவில்லை எனவும், வெடிபொருட்கள் அதிக அளவில் பயன்படுத்தி டி காட் எனப்படும் வெடிபொருளை வெடிப்பதாகவும், அதனால் அதிக அளவில் அதிர்வுகள் உண்டாகவதாகவும், அருகில் உள்ள ஊராட்சி சாலை வழியே செல்லும் போது பொது மக்களுக்கு புழுதியினால் மிகுந்த சிரமம் உண்டாவதாகவும் தெரிவித்துள்ளார் எனவும், மேலும் மேற்படி நிறுவனம் புறம்போக்கில் உள்ள கிணற்றிற்கு செல்லும் பாதையை அடைத்துவிட்டதாகவும், இதனால் பொது மக்கள் பயன்பாட்டிற்கு உள்ள மேல்நிலை நீர்தேக்க தொட்டிக்கு பொது மக்கள் செல்ல இயலவில்லை எனவும், மேலும் உரிமம் பெற்ற இடத்தை காட்டிலும் அதிக பரப்பில் கல் உடைப்பதாகவும், வெடிமருந்தினை குவாரியிலேயே இருப்பு வைத்திருப்பதாகவும், மேலும் மேற்படி புகார்கள் தொடர்பாக புகார்தாரர்களது நிலங்கள் ஆய்வு செய்யப்பட்டதில் கற்கள் விழுந்ததற்கான அடையாளங்கள் ஏதும் காணப்படவில்லை எனவும், கிரவுர் புழுதி படிவதாக தெரிவிப்பதும், காற்று அதிக அளவில் வீசும் போது நிகழலாம் எனவும், காற்று அதிக அளவில் வீசும் நேரங்களில் ஊராட்சி சாலையில் செல்பவர்களுக்கு இடையூறாக உள்ளது எனவும், விண்ணப்பதாரர்கள் தங்கள்

தற்போது புதுப்பிக்கக் கோரி விண்ணப்பித்துள்ள உரிமம் தவிர மற்றொரு உரிமமும், புல எண்கள்.571ல் பகுதியும், 670ல் பகுதியும், 669 மற்றும் 671லும் பெற்று கல் குவாரி பணி செய்து வருகின்றனர் எனவும், மனுதாரர் தெரிவிக்கும் புலங்களான 613 மற்றும் 614 ஆகியவற்றில் மேற்படி நிறுவனம் சுமார் 25 அடி உயரத்திற்கு மண்மேட்டினை எழுப்பி, சாலையில் செல்வோர் புழுதியினால் பாதிக்காவண்ணம் நடவடிக்கை மேற்கொண்டுள்ளனர் எனவும், மேலும், மேற்படி ஆட்சேபனைதாரர்களது நிலங்கள் மட்டுமின்றி மற்றவர்களது விவசாய நிலங்களிலும், அருகில் உள்ள மற்ற கிராமங்களிலும் விவசாயம் செய்ய போதிய தண்ணீர் வசதியின்றி உள்ள நிலையில், ஆட்சேபனைதாரர்களது விவசாயம், மேற்படி கிரஷர் புழுதியினால் மட்டுமே முடங்கியுள்ளதாக கருத இயலாது எனவும், மேலும் முன்னூர் கிராமத்தில் உரிமதாரர்கள் தங்களால் நடத்தப்படும் குவாரி, கிரஷர் மற்றும் காலியாக உள்ள நிலங்களை முற்றிலும் மேற்கண்டவாறு சுமார் 20-25 அடி உயரத்திற்கு மண்மேட்டினை ஏற்படுத்தி அதற்கு மேல் சுமார் 5 அடி உயரத்திற்கு பச்சை துணியினையும் கட்டியுள்ளனர் எனவும், இதனால் கிரஷர் புழுதி காற்றில் அருகில் உள்ளவர்களை பாதிக்காத வண்ணம் உரிமதாரர்களால் நடவடிக்கை மேற்கொள்ளப்பட்டுள்ளது எனவும், புகார்தாரர்கள் தெரிவித்த மற்ற புகார்களான வெடிபொருட்களை இருப்பில் வைப்பதாக தெரிவித்தது குறித்து குவாரியில் திடீர் ஆய்வு செய்த போது அவ்வாறு வெடிபொருட்கள் ஏதும் இருப்பில் இல்லை எனவும், மேற்படி கட்டிடம் குறித்து விசாரணை செய்ததில், வெடிபொருட்கள் கொண்டு வரப்படும் போது பாதுகாப்பாக வைக்கப்பட்டு வெடிப்பதற்காக அந்த அறை பயன்படுத்தப்படுவதாகவும், வெடிக்கப்பட்டபின் மீதம் உள்ளவை வெடி மருந்தினை உரிமதாரரால் எடுத்துச்செல்லப்பட்டுவிடும் என்றும் விண்ணப்பதாரர்கள் தெரிவித்துள்ளனர் எனவும், மேற்படி புகார்களில் உள்ளவை முழுக்க உறுதியான தகவல்களாக ஏற்றுக்கொள்ள இயலாத நிலையில் மேற்படி நிறுவனத்திற்கு உரிமத்தினை புதுப்பிக்கலாம் என தெரிவித்து அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், புல எண்கள்.568 மற்றும் 672 ஆகியவற்றில் தி/ள்.பாலவிநாயகா புளூ மெட்டல்ஸ் நிறுவனத்திற்கு 5 வருடங்களுக்கு சாதாரண கற்கள்/கிராவல் வெட்டியெடுக்க தற்போது முடிவுறும் உரிமத்தினை மேலும் 5 ஆண்டு காலத்திற்கு புதுப்பித்து வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

6. பார்வை 4ல் கண்ட கருர், வருவாய் கோட்டாட்சியர் அவர்களின் அறிக்கையில், கருர் மாவட்டம், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், புல எண்கள்.568 மற்றும் 672 ஆகியவற்றில் மொத்தம் விஸ்தீரணம் ஹெக்டேர் 2.65.0 ஏர்ஸ் பட்டா நிலத்திலிருந்து 5 வருடங்களுக்கு சாதாரண கற்கள்/கிராவல் வெட்டியெடுக்க தி/ள்.பாலவிநாயகா புளூ மெட்டல்ஸ் என்ற நிறுவனம் உரிமம் கோரியது தொடர்பாக தலப்பார்வை செய்து அறிக்கை அனுப்பி வைக்க பணிக்கப்பட்டது எனவும், அதனடிப்படையில் 22.7.2017 அன்று புலத்தணிக்கை செய்யப்பட்டது எனவும், மேற்படி விண்ணப்ப புல எண்கள்.568 மற்றும் 672 ஆகியவற்றில் முறையே ஹெக்டேர் 2.89.0 ஏர்ஸ் மற்றும் ஹெக்டேர் 3.47.0 ஏர்ஸ் நிலம் ஆகும் எனவும், இவற்றில் புல எண்.568ல் ஹெக்டேர்

1.41.5ம் புல எண்.672ல் ஹெக்டேர் 1.23.5ம் ஆக மொத்த விஸ்தீரணம் ஹெக்டேர் 2.65.0 ஏர்ஸ் நிலத்தில், ஏற்கனவே தங்கள் பெற்றுள்ள உரிமத்தினை மேலும் 5 வருடங்களுக்கு புதுப்பித்து தருமாறு மேற்படி நிறுவனத்தின் சார்பில் அதன் பங்குதாரர்கள் கந்தசாமி மகன் தங்கராஜ் மற்றும் சுப்பிரமணி மகன் தேவராஜ் ஆகியோர் கோருகின்றனர் எனவும், உரிமம் வழங்குவது தொடர்பாக தலப்பார்வை மேற்கொண்டதில் உரிமம் புதுப்பிக்க கோரும் இடத்தில் ஏற்கனவே கற்கள் வெட்டி எடுக்கப்பட்டுள்ளது எனவும், மேலும் இதனை ஒட்டி கிழக்கு பக்கம் மற்றும் தெற்குபுறம் உள்ள புல எண்களான 571ல் பகுதியும் 670ல் பகுதியும் 669 மற்றும் 671லும் ஏற்கனவே உரிமம் 20.02.2015 முதல் 19.5.2020 வரை உள்ளது எனவும், மேற்படி எல்லைகள் வரையறுக்கப்பட்டு எல்லைகற்கள் நடப்பட்டுள்ளது எனவும், மேற்படி புல எண்.568 பட்டா எண்.1058ல் கந்தசாமி மகன் தங்கராஜ் என்பவர் பெயரிலும், பல எண்.762 பட்டா எண்.1057ல் சுப்பிரமணி மகன் தேவராஜ் பெயரிலும் உள்ளது எனவும், மேற்படி புல எண்களுக்கு வடக்கில் புல எண்.569 மேற்படி தங்கராஜ் மற்றும் தேவராஜ் பெயரில் பட்டா எண்.1058ல் உள்ளது எனவும், கிழக்கில் பல எண்.571 பட்டா எண்.762 மேற்படி தங்கராஜ் பெயரில் உள்ளது எனவும், மேற்கில் புல எண்.676 மற்றும் 567 ஆனது வண்டிப்பாதையாக உள்ளது எனவும், தெற்கில் புல எண்.673 பட்டா எண்.763ல் டி.செல்வராணி என்பவர் (தங்கராஜ் மனைவி) பெயரில் உள்ளது எனவும், உரிமம் கோரும் புலத்திலிருந்து சுமார் 150 மீட்டர் சுற்றளவில் ஊர் நத்தம் அல்லது அங்கீகரிக்கப்பட்ட குடியிருப்புகள் ஏதும் இல்லை எனவும், இப்புல எண்ணிற்கு மேல் உயர் மின் அழுத்த மின் கம்பிகள் ஏதும் செல்லவில்லை எனவும், இந்நிலத்தில் புராதானச் சின்னங்களோ, வரலாற்று சின்னங்களோ ஏதுமில்லை எனவும், உரிமம் வழங்குவது தொடர்பாக பொது மக்களிடையே ஆட்சேபனை உள்ளதா என்பது குறித்து அ1 நோட்டீஸ் விளம்பரம் செய்யப்பட்டது எனவும், இவ்விளம்பரத்தின் மீது முன்னூர் கிராமம், 37 காட்டு முன்னூர் என்ற முகவரியில் வசிக்கும் செல்லப்பகவுண்டர் மகன் சண்முகசந்திரம் என்பவரும், (லேட்) கோவிந்தசாமி மனைவி முனியம்மாள் என்பவர் பெயரிலும் மற்றும் பொது மக்கள் என்ற பெயரிலும் ஆட்சேபனை மனுக்கள் வரப்பெற்றன எனவும், இந்த ஆட்சேபனைகள் குறித்து 18.7.2017 அன்று அரவக்குறிச்சி வட்டாட்சியரால் விசாரணை செய்யப்பட்டது எனவும், இதில் மேற்படி முனியம்மாள் என்பவர், தனக்கு முன்னூர் கிராமத்தில் புல எண்.577/3 மற்றும் 578/2 ஆகிய நிலங்கள் தங்களுக்கு பூர்வீகமாக பாத்தியப்பட்டு, அவரது மகன் பிரபாகர் என்பவர் பெயரில் உள்ளதாகவும், மேற்படி கிரஷரின் இயக்கத்தால் தங்களது நிலத்தில் கிரஷர் புழுதி படிவதாகவும், அதனால் விவசாயம் செய்ய முடியவில்லை எனவும், மேலும் கால்நடைகளையும் புல் மேய இயலவில்லை எனவும், வெடிபொருட்கள் அதிக அளவில் பயன்படுத்தி டி காட் எனப்படும் வெடிபொருளை கொண்டு வெடிப்பதாகவும், அதனால் அதிக அளவில் அதிர்வுகள் உண்டாகவதாகவும், அருகில் உள்ள ஊராட்சி சாலை வழியே செல்லும் போது பொதுமக்களுக்கு புழுதியினால் மிகுந்த சிரமம் உண்டாவதாகவும் தெரிவித்துள்ளார் எனவும், மேலும் மேற்படி நிறுவனம் புறம்போக்கில் உள்ள கிணற்றிற்கு செல்லும் பாதைனை அடைத்துவிட்டதாகவும், இதனால்

பொது மக்கள் பயன்பாட்டிற்கு உள்ள மேல்நிலை நீர்தேக்க தொட்டிக்கு பொது மக்கள் செல்ல இயலவில்லை எனவும் தெரிவித்துள்ளார் எனவும், மேலும் உரிமம் பெற்ற இடத்தை காட்டிலும் அதிக பரப்பில் கல் உடைப்பதாகவும், வெடிமருந்தினை குவாரியிலேயே இருப்பவைப்பதாகவும் தெரிவித்தார் எனவும், மற்றொரு ஆட்சேபனைதாரரான சண்முகசந்திரம், தனக்கு முன்னூர் கிராமத்தில் புல எண்கள்.610, 611/3, 625 மற்றும் 626ல் தனது தந்தை பெயரில் நிலங்கள் உள்ளதாகவும், மேற்படி குவாரி மற்றும் கிரஷர் பணியினால் தங்களது நிலத்தில் கிரஷர் புழுதி படிவதாகவும், அதனால் விவசாயம் செய்யமுடியவில்லை எனவும், மேலும் கால்நடைகளையும் புல் மேய இயலவில்லை எனவும், வெடிபொருட்கள் அதிக அளவில் பயன்படுத்தி டி காட் எனப்படும் வெடிபொருளை வெடிப்பதாகவும், அதனால் அதிக அளவில் அதிர்வுகள் உண்டாகவதாகவும், அருகில் உள்ள ஊராட்சி சாலை வழியே செல்லும் போது பொது மக்களுக்கு புழுதியினால் மிகுந்த சிரமம் உண்டாவதாகவும் தெரிவித்துள்ளார் எனவும், மேலும் மேற்படி நிறுவனம் புறம்போக்கில் உள்ள கிணற்றிற்கு செல்லும் பாதையை அடைத்துவிட்டதாகவும், இதனால் பொது மக்கள் பயன்பாட்டிற்கு உள்ள மேல்நிலை நீர்தேக்க தொட்டிக்கு பொது மக்கள் செல்ல இயலவில்லை எனவும், மேலும் உரிமம் பெற்ற இடத்தை காட்டிலும் அதிக பரப்பில் கல் உடைப்பதாகவும், வெடிமருந்தினை குவாரியிலேயே இருப்பு வைப்பதாகவும் தெரிவித்தார் என வட்டாட்சியர் கூறியுள்ளார் எனவும், மேலும் மேற்படி புகார்கள் தொடர்பாக புகார்தாரர்களது நிலங்கள் ஆய்வு செய்யப்பட்டதில் கற்கள் விழுந்ததற்கான அடையாளங்கள் ஏதும் காணப்படவில்லை எனவும், கிரஷர் புழுதி படிவதாக தெரிவிப்பதும், காற்று அதிக அளவில் வீசும் போது நிகழலாம் எனவும், காற்று அதிக அளவில் வீசும் நேரங்களில் ஊராட்சி சாலையில் செல்பவர்களுக்கு இடையூறாக உள்ளது எனவும், விண்ணப்பதாரர்கள் தங்கள் தற்போது புதுப்பிக்கக் கோரி விண்ணப்பித்துள்ள உரிமம் தவிர மற்றொரு உரிமமும், புல எண்கள்.571ல் பகுதியும், 670ல் பகுதியும், 669 மற்றும் 671லும் பெற்று கல் குவாரி பணி செய்து வருகின்றனர் எனவும், மனுதாரர் தெரிவிக்கும் புலங்களான 613 மற்றும் 614 ஆகியவற்றில் மேற்படி நிறுவனம் சுமார் 25 அடி உயரத்திற்கு மண்மேட்டினை எழுப்பி, சாலையில் செல்வோர் புழுதியினால் பாதிக்காவண்ணம் நடவடிக்கை மேற்கொண்டுள்ளனர் எனவும், மேலும், மேற்படி ஆட்சேபனைதாரர்களது நிலங்கள் மட்டுமின்றி மற்றவர்களது விவசாய நிலங்களிலும், அருகில் உள்ள மற்ற கிராமங்களிலும் விவசாயம் செய்ய போதிய தண்ணீர் வசதியின்றி உள்ள நிலையில், ஆட்சேபனைதாரர்களது விவசாயம், மேற்படி கிரஷர் புழுதியினால் மட்டுமே முடங்கியுள்ளதாக கருத இயலாது எனவும், மேலும் முன்னூர் கிராமத்தில் உரிமதாரர்கள் தங்களால் நடத்தப்படும் குவாரி, கிரஷர் மற்றும் காலியாக உள்ள நிலங்களை முற்றிலும் மேற்கண்டவாறு சுமார் 20-25 அடி உயரத்திற்கு மண்மேட்டினை ஏற்படுத்தி அதற்கு மேல் சுமார் 5 அடி உயரத்திற்கு பச்சை துணியினையும் கட்டியுள்ளனர் எனவும், இதனால் கிரஷர் புழுதி காற்றில் அருகில் உள்ளவர்களை பாதிக்காத வண்ணம் உரிமதாரர்களால் நடவடிக்கை மேற்கொள்ளப்பட்டுள்ளது எனவும், புகார்தாரர்கள் தெரிவித்த

மற்ற புகார்களான வெடிபொருட்களை இருப்பில் வைப்பதாக தெரிவித்தது குறித்து குவாரியில் திடீர் ஆய்வு செய்த போது அவ்வாறு வெடிபொருட்கள் ஏதும் இருப்பில் இல்லை எனவும், மேற்படி கட்டிடம் குறித்து விசாரணை செய்ததில், வெடிபொருட்கள் கொண்டு வரப்படும் போது பாதுகாப்பாக வைக்கப்பட்டு வெடிப்பதற்காக அந்த அறை பயன்படுத்தப்படுவதாகவும், வெடிக்கப்பட்டபின் மீதம் உள்ளவை வெடி மருந்தினை உரிமதாரரால் எடுத்துச்செல்லப்பட்டுவிடும் என்றும் விண்ணப்பதாரர்கள் தெரிவித்துள்ளனர் எனவும், மேற்படி புகார்களில் உள்ளவை முழுக்க உறுதியான தகவல்களாக ஏற்றுக்கொள்ள இயலாத நிலையில் மேற்படி நிறுவனத்திற்கு உரிமத்தினை புதுப்பிக்கலாம் என அரவக்குறிச்சி வட்டாட்சியர் தனது அறிக்கையில் தெரிவித்துள்ளார் என தெரிவித்து அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், புல எண்கள்.568 மற்றும் 672 ஆகியவற்றில் தி/ள்.பாலவிநாயகா புளூ மெட்டல்ஸ் நிறுவனத்திற்கு 5 வருடங்களுக்கு சாதாரண கற்கள்/கிராவல் வெட்டியெடுக்க தற்போது முடிவுறும் உரிமத்தினை மேலும் 5 ஆண்டு காலத்திற்கு புதுப்பித்து வழங்க பரிந்துரை செய்துள்ளார்.

7. பார்வை-5ல் கண்ட கரூர், புவியியல் மற்றும் சுரங்கத்துறை, உதவி இயக்குநரின் இடப்பார்வை அறிக்கையில், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், புல எண்.672ல் 3.47.0 ஹெக்டேர் பட்டா பட்டா எண்.1057ன்படி திரு.க.தங்கராஜ், த/பெ.கந்தசாமி என்பவர் பெயரில் தனிப்பட்டவாக தாக்கலாகியுள்ளது எனவும் மேலும் புல எண்.568ல் ஹெக்டேர் 2.89.0 ஹெக்டேர் பட்டா எண்.1058ன்படி திரு.கே.தங்கராஜ், த/பெ.கந்தசாமி மற்றும் திரு.சு.தேவராஜ், த/பெ.சுப்பிரமணி என்பவர் பெயரில் கூட்டுப்பட்டவாக தாக்கலாகியுள்ளது எனவும், மேற்படி பட்டாதாரர்கள் அனைவரும் விண்ணப்ப நிறுவனத்திற்கு மேற்படி புல எண்களில் அரசாங்க அனுமதியுடன் கல் உடைப்பதற்கு ஐந்து ஆண்டு காலத்திற்கு சம்மதக் கடிதம் கொடுத்துள்ளனர் எனவும், விண்ணப்ப புலம் சமதளமாக உள்ளது எனவும், இப்புலங்களில் உள்ள பாறை சார்னோகைட் வகையைச் சேர்ந்ததாகும் எனவும், இப்பாறையிலிருந்து அரளை, ஜல்லி, சோளிங் போன்றவை உற்பத்தி செய்யலாம் எனவும், கல்லுடைக்கப்படாத பகுதியில் சுமார் 1 முதல் 2 மீட்டர் ஆழம் வரை மேற்பரப்பு மண் காணப்படுகிறது எனவும், அதற்கு கீழ் உள்ள சார்னோகைட் பாறையிலிருந்து அரளை, ஜல்லி, சோளிங் போன்றவை உற்பத்தி செய்யலாம் எனவும், விண்ணப்ப புலங்களில் சாதாரண கற்கள் /கிராவல் உடைக்க திரு.கே.தங்கராஜ் என்பவருக்கு கரூர், மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறை ஆணை நக.எண்.223/கனிமம்/2011, நாள்.05.6.2012ன்படி அனுமதி வழங்கப்பட்டு 04.6.2017ல் காலாவதியாகிவிட்டது எனவும், உரிம காலத்தில் 2.14.0 ஹெக்டேர் பரப்பளவில் சுமார் 20 மீட்டர் ஆழத்திற்கு கற்கள் உடைக்கப்பட்ட குழி காணப்படுகிறது எனவும், 300 மீட்டர் சுற்றளவில் அங்கீகரிக்கப்பட்ட குடியிருப்பு / வீட்டுமனைகள் / நத்தம் புறம்போக்கு ஆகிய ஏதுமில்லை எனவும், விண்ணப்ப புல எண்ணுக்கு கீழ்கண்டவாறு நான்கெல்லைகள் அமைந்துள்ளன எனவும்,

புல எண்கள்.	வடக்கு	கிழக்கு	தெற்கு	மேற்கு
568 (Part)	569 568(P)	569 57	672	568(P)
672 (Part)	568	571,671	673	672(P)

விண்ணப்ப புலத்திலிருந்து 500 மீட்டர் சுற்றளவில் அமைந்துள்ள குவாரிகளின் விபரங்கள் குறித்து உதவி இயக்குநர் (கனிமம்) பின்வருமாறு தெரிவித்துள்ளார்.

வ. எண்	குத்தகைதாரர் பெயர்	வட்டம் & கிராமம்	புல எண்.	ஹெக்டேர்	மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறை ஆணை எண்.	குத்தகை காலம்
1	தி/ள்.பால விநாயகா புளு மெட்டல்ஸ், சாமிநாதபுரம், புல எண்.571, முன்னூர் அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம்.	அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம்	571(ப), 669, 670(ப), 671	4.86.0	நக.எண்.565/கனிமம்/2013, நாள்.20.02.2015	20.02.2015 முதல் 19.02.2020
2	தி/ள்.பால விநாயகா புளு மெட்டல்ஸ், சாமிநாதபுரம், புல எண்.571, முன்னூர் அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம்.		568(ப), 672(ப)	2.65.0	விண்ணப்ப புலம்	
3	G.பிரபாகர், த/பெ.(லேட்)கோவிந்தசாமி, சாமிநாதபுரம், காட்டுமுன்னூர் அஞ்சல், க.பரமத்தி, அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம்.		617/2	1.41.0	நக.எண்.253/கனிமம்/2016, நாள்.12.9.2017	12.9.2017 முதல் 11.9.2022
மொத்தம்				8.92.0		

என தெரிவித்து கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், புல எண்கள்.568 (பகுதி) (1.41.5 ஹெக்டேர்) மற்றும் 672 (பகுதி) (1.23.5 ஹெக்டேர்) ஆகியவற்றில் மொத்தம் 2.65.0 ஹெக்டேர் பட்டா நிலத்தில் சாதாரண கற்கள் & கிராவல் வெட்டியெடுக்க தி/ள்.பால விநாயகா புளு மெட்டல்ஸ், சாமிநாதபுரம், புல எண்.571, முன்னூர் அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம் என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959ன் விதி எண். 19 (1), 20 மற்றும் 33-ன் கீழ் 5

ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் கீழ்காணும் நிபந்தனைகளுக்குட்பட்டு வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

- 1) விண்ணப்ப புலங்களுக்கு அருகிலுள்ள பட்டா புலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரிபணி செய்ய வேண்டும்.
- 2) விண்ணப்ப புலங்களில் சாதாரண கற்கள் /கிராவல் வெட்டி எடுப்பது தொடர்பாக அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம் (Approved Mining Plan) மற்றும்
- 3) மாவட்ட அளவிலான சுற்றுச் சூழல் தாக்க மற்றும் மதிப்பீட்டு ஆணையத்தின் சுற்று சூழல் ஒப்புதல் (Environment Clearance) பெற்று சமர்ப்பிக்க வேண்டும்.

7. இவ்வலுவலகத்தில் பராமரிக்கப்படும் ஆவணங்களின் அடிப்படையில் மனுதாரர் செலுத்த வேண்டிய கனிம வரி ஏதும் நிலுவையில் இல்லை என கண்டறியப்பட்டது. இந்நிலையில் மேற்கண்ட அலுவலர்களின் பரிந்துரையின் அடிப்படையில் மனுதாரர் விண்ணப்பித்துள்ள புலங்கள் குத்தகை வழங்கத்தக்க பரப்பாக தீர்மானிக்கப்பட்டு ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் மற்றும் சுற்றுச்சூழல் ஆணைய முன் அனுமதி பெற்று சமர்ப்பிக்கும்படி பார்வை-6ல் காணும் கடிதத்தின்படி மனுதாரருக்கு அறிவுறுத்தப்பட்டது.

9. உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கரூர் அவர்களால் 04.8.2017 அன்று ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டத்தை மனுதாரர் பார்வை-7ல் கண்டவாறு சமர்ப்பித்துள்ளார். மேற்படி சுரங்கத் திட்டத்தில் வரும் ஐந்தாண்டு குத்தகை காலத்தில் சாதாரண கற்கள் 281072 கன மீட்டர் மற்றும் கிராவல் 2738 கன மீட்டர் வெட்டி எடுத்துக் கொள்வதாக தெரிவிக்கப்பட்டுள்ளது.

10. பார்வை 8-ல் கண்ட கரூர் மாவட்ட சுற்றுப்புற சூழ்நிலை செயல் விளைவு மதிப்பீட்டு குழு, உறுப்பினர் செயலர் அவர்கள் கடிதத்தில் பொது நிபந்தனை எண்-2-ல் கண்டவாறு குவாரிப்பணி ஆரம்பிப்பதற்கு முன்பாக தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் ஒப்புதல் பெற வேண்டும் என்ற சிறப்பு நிபந்தனை உட்பட வேறுபல சிறப்பு நிபந்தனைகளுடன் மனுதாரருக்கு குவாரி குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

இவ்வலுவலகத்தில் பராமரிக்கப்படும் ஆவணங்களின் அடிப்படையில் மனுதாரர் செலுத்த வேண்டிய கனிம வரி ஏதும் நிலுவையில் இல்லை.

மேற்கண்ட அலுவலர்களின் பரிந்துரை மற்றும் சிறுகனிம சலுகை விதிகளின் பேரில், மனுதாரருக்கு குவாரி குத்தகை உரிமம் வழங்க ஒப்புதல் தெரிவிக்கப்பட்டதன் பேரில், மனுதாரர் விதிகளின்டி காப்புத்தொகையாக ரூ.5000/-ஐ பாரத மாநில வங்கி, தாந்தோணி சலான் எண். 25, நாள்:23.10.2017-ன்படி செலுத்தி அசல் சலானையும், 1959-ம் வருட தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பின் இணைப்பு V கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து அளித்துள்ளார்.

எனவே, தி/ள்.பால விநாயகா புளூ மெட்டல்ஸ், சாமிநாதபுரம், புல எண்.571, முன்னூர் அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம் என்ற நிறுவனத்திற்கு கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், முன்னூர் கிராமம், புல எண்கள்.568 (பகுதி) (1.41 ஹெக்டேர்) மற்றும் 672 (பகுதி) (1.23.5 ஹெக்டேர்) ஆகியவற்றில் மொத்தம் 2.65.0 ஹெக்டேர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளில் இருந்து ஐந்து ஆண்டுகளுக்கு 1959-ம் ஆண்டு, தமிழ்நாடு சிறுகனிம சலுகை விதி 19 (1), 20 மற்றும் 33-ன்படி குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மாவட்ட சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் மற்றும் 1959ம் வருட தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பேரிலும் குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

நிபந்தனைகள்:-

1. குத்தகை புலத்தினை அடுத்துள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் இடைவெளி அளித்து குவாரிப்பணி புரிய வேண்டும்.
2. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.
3. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அழுத்தமுள்ள வெடிபொருட்கள் பயன்படுத்தியும், கைத்துளைப்பான் கருவி கொண்டு துளையிட்டும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய பாதுகாப்பானதும், அகலமான Benches அமைத்து குவாரிப்பணி செய்ய வேண்டும்.
4. மாவட்ட சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் பரிந்துரை கடிதம் DEIAA-DIA/TN/MIN/8233/2017-KRR Ec NO.76/2017/Mines, நாள்.14.10.2017-ல் கண்ட சிறப்பு நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்வதுடன், பொது நிபந்தனை 2ல் கண்டவாறு குவாரிப் பணி ஆரம்பிப்பதற்கு முன்பாக தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் தடையின்மை சான்று பெற்று அதில் குறிப்பிடப்பட்டுள்ள சிறப்பு நிபந்தனைகளையும் முறையாக கடைபிடித்து அதன் பின்னரே குவாரிப்பணி துவங்க வேண்டும். மாசுக்கட்டுப்பாட்டு வாரிய தடையின்மை சான்றினை குறித்த காலங்களில் புதுப்பிக்க வேண்டும்.
5. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.
6. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், கிராமத்தின் பெயர், வட்டத்தின் பெயர், புல எண். பரப்பு, குத்தகை ஆணை எண். குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விபரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் வைத்து நன்கு பராமரிக்க வேண்டும்.
7. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
8. குத்தகை வழங்கப்பட்ட பாறையில் குண்டுக்கல், ஜல்லி, அரளை கல், வேலிக்கற்கள், போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகூட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக் கூடாது.

9. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு 2ல் கண்டுள்ளவாறு உரிமவரி செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்துதல் வேண்டும்.
10. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.
11. உதவி இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச் சீட்டில் வாகன எண், தேதி, புறப்படும் நேரம், செலுத்துமிடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் யூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின் படி மேல் நடவடிக்கை எடுக்கப்படும்.
12. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்ததை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது.
13. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் லாரி/ வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பதிவேட்டினைப் பராமரித்து வரவேண்டும்.
14. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப் பணி செய்யப்பட வேண்டும்.
15. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். ரோடுகள், புகைவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.
16. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபராத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
17. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபராத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.

18. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அவ்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.

19. குவாரி குத்தகை உரிமம் காலாவதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.

20. வெடிபொருள் சட்டம் 1884ல் தெரிவிக்கப்பட்ட சரத்துக்கள்படி குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்குவாரி பணி செய்யப்பட வேண்டும்.

21. வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines mate) கொண்டு கல் குவாரியில் வெடி வைக்க வேண்டும்.

22. குழந்தை தொழிலாளர்கள் எவரையும் வேலைக்கு அமர்த்துதல் கூடாது.

மேற்குறிப்பிட்ட நிபந்தனைகள், மற்றும் கனிம சட்ட விதிகளை மீறியுள்ளது உறுதிபடும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாவட்ட சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி புரிய வேண்டும்.

(ஆ/ந)

மாவட்ட ஆட்சித்தலைவர்,
கரூர்

23/07/17
2-6(4)

பெறுநர்

தி/ள்.பால விநாயகா புளூ மெட்டல்ஸ்,
சாமிநாதபுரம்,
புல எண்.571,
முன்னூர் அஞ்சல்,
அரவக்குறிச்சி வட்டம்,
கரூர் மாவட்டம்.

நகல்:-

1. வருவாய் கோட்டாட்சியர் - கரூர்
2. வருவாய் வட்டாட்சியர் - அரவக்குறிச்சி
3. மாவட்ட சுற்று சூழல் பொறியாளர்,
மாசு கட்டுப்பாட்டு வாரியம், கரூர்.
4. கிராம நிர்வாக அலுவலர் - முன்னூர்
(வட்டாட்சியர் மூலமாக)
5. செயல் அலுவலர், முன்னூர் கிராம ஊராட்சி.

565/2014

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

Dr. H.MALLESHAPPA, I.F.S.,
MEMBER SECRETARY



3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai-15.
Telephone :044 - 2435 9974

Lr. No.SEIAA-TN/F.No. 2264 /EC/1(a)/1281 /2014 dated:20.05.2014

19/05/2014
JM
02/6/14

To
M/s Bala Vinayaga Blue Metals,
Saminathapuram Sf.No 571
Munnur Post, Aravakurichi Taluk
Karur - 639 111

Sir,

Sub: SEIAA-TN –Proposed Rough Stone Quarrying at S.F No.571(P), 670(P), 669, 671, Munnur Village, Aravakurichi Taluk, Karur District by M/s Bala Vinayaga Blue Metals- Environmental Clearance – Regarding

- Ref:**
1. Your Application for Environmental Clearance dt: 05.02.2014
 2. Minutes of the SEAC meeting held on 30.04.2014
 3. Minutes of the SEIAA meeting held on 12.05.2014

1. **Preamble:-**

This has reference to your application first cited. The proposal is for obtaining environmental clearance for Rough Stone Quarrying at S.F No. 571(P), 670(P), 669, 671, Munnur Village, Aravakurichi Taluk, Karur District. The mine lease area of 4.86.0 ha. The proposed mining area is reported as lying in Latitude - 10°58'37" N to 10°58'25" N; Longitude 77°53'42" E to 77°53'35" E in Topo Sheet No.58/I-08.

No forest land is involved. Mine working will be open cast semi-mechanised mining and is proposed upto a depth of 32 metres. The production would be 562600 cu.m of Rough Stone over a period of 5 Years. Water requirement of 0.3 KLD for drinking purposes will be sourced through Water vendors and 0.7 KLD required for dust suppression and green belt will be sourced from Existing Bore hole. The proponent has submitted the mining plan approved by the Assistant Director, Geology and Mining, Karur District vide Rc. 565/Mines/2013 dated 15.10.2013. The precise area communication has been approved by the District Collector, Karur in letter 565/Mines/2013 dated 25.09.2013. The project cost is Rs. 88.07 lakhs. EMP cost is Rs.2.70 lakhs.

The proponent has furnished sworn affidavits stating the following:

1. No quarries are located within 500m radius from periphery of my quarry. ✓
2. No habitations/village are located within 500 meters radius from the periphery of my quarry.

MEMBER SECRETARY

Jothi
20/5/14

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

The proposal was considered and examined by the SEAC on the directions of the Hon'ble Supreme Court on bringing all mines within the fold of prior EC, irrespective of their Mining Lease (ML) size. Thus the present proposal, though of less than 5 ha lease area (and hence not covered under the EIA Notification 2006) was appraised based on the project documents furnished and the explanation made before the Committee in its 55th meeting held on 30.04.2014. The SEAC has recommended for the grant of environmental clearance for the said Rough Stone quarry project.

The proposal was placed before the SEIAA in its 107th meeting and the Authority considered the proposal and noted that the size of the mine, production rate, the mineral mined in less than 5 ha area brought under the EC regime on the directions from Hon'ble Supreme Court and hence decided to grant environmental clearance to the said project. Accordingly, the SEIAA hereby accords environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to strict compliance of the terms and conditions as follows:-

2. Conditions to be Complied before commencing mining operations:-

- i. The project authorities should advertise with basic details at least in two widely circulated local newspapers, one of which shall be in the vernacular language of the locality concerned, within 7 days of the receipt of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at the web site of the SEIAA, TN at <http://seiaa.tn.gov.in> and a copy of the same is being sent to the Regional Office of Ministry of Environment and Forest, Government of India located at Bangalore.
- ii. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
- iii. Copy of the Environmental Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat/Panchayat union, Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
- iv. Provision shall be made for the housing of construction labour nearby the site with all necessary infrastructure and facilities such as fuel for cooking, toilets, safe drinking water, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. The proponent shall ensure that First Aid Box is available at site.

3. Specific Conditions:

- i. The environmental clearance will be coterminous with the mine lease period, however limited to a maximum period of 5 Years from the date of issue.

MEMBER SECRETARY

30/5/14

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

- ii. The Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No, 460 of 2004, as may be applicable to this project.
- iii. It shall be ensured that quarrying is not carried out within 500m of structures, bridges, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
- iv. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
- v. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- vi. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
- vii. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
- viii. At the end of mining operations and wherever the mined out pit has to be left open as water reservoir, the Proponent shall immediately fence the entire area and access to the public is to be restricted. If the water accumulated has to be used by the nearby inhabitants, then the water has to be tested periodically for potability and only when all parameters are within the prescribed limit it could be allowed for public consumption. A sign board indicating the potability of the water is to be erected for public information.
- ix. The critical parameters such as RSPM (Particulate matter with size less than 10micron i.e., PM10) and NOX in the ambient air within the core zone shall be monitored periodically. The monitored data shall be uploaded on the website of the proponent as well as displayed on a display board at the project site .The Circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment and Forests, which is available on the website of the Ministry www.envfor.nic.in shall also be referred to in this regard for its compliance.
- x. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional Office of the Ministry of Environment and Forests, Bangalore.
- xi. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
- xii. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- xiii. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.

MEMBER SECRETARY 

Jedha
20/5/14

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

- xiv. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
- xv. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
- xvi. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
- Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
- xvii. The following measures are to be implemented to reduce Noise Pollution
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- xviii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
- xix. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
- xx. Permission from the competent authority should be obtained for drawal of ground water, if any, required for this project.
- xxi. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- xxii. The following measures are to be adopted to control erosion of dumps:-
- Retention/ toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
- xxiii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCCB.
- xxiv. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

MEMBER SECRETARY

Edwi
20/5/14

-38- HT

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

- xxv. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
- xxvi. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
- xxvii. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
- xxviii. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.

4. General Conditions:

- i. The project proponent shall obtain Consent to Establish and Consent to Operate from the Tamil Nadu Pollution Control Board and effectively implement all the conditions stipulated therein.
- ii. No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.
- iii. No change in the calendar plan including excavation, quantum of mineral should be made.
- iv. The project proponent shall ensure that the plan of mining is in conformity with the mine lease conditions and the Rules prescribed in this regard, clearly showing the no work zone in the mine lease i.e. the distance from the bridges structures adjacent private land, streams river lake etc.
- v. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision insurance thereof shall be strictly followed.
- vi. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
- vii. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area and the approach road as per the sworn affidavit furnished.
- viii. The proponent shall maintain the village road through which transportation of mineral is carried out at his own cost. The roads shall be blacktopped to the extent required.
- ix. Quarrying should enrich rather than deplete the biodiversity as a corollary to their intervention in the ecology of their area of activity.


MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

ENVIRONMENTAL CLEARANCE

- x. EC is given only on the factual records, documents and details furnished by the Proponent, particularly in respect of
 - Aerial distance of the nearest village is as mentioned in the proposal from the mining site boundary
 - No structure is located within 500 m from the quarry site boundary.
- xi. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
- xii. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Bangalore.
- xiii. The Regional Office of the Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xiv. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Bangalore, the respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
- xv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.
- xvi. Precise mining area will be jointly demarcated at site by officials of Mining / Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- xvii. All necessary statutory clearances shall be obtained before start of mining operations
- xviii. Mining shall be limited to 7 AM to 5 PM only. The loading shall not be done during night hours.
- xix. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.


MEMBER SECRETARY

For
20/5/14

- 40 -

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

- xx. No wildlife habitat will be infringed.
- xxi. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable.
- xxii. Parking of vehicles should not be made on public places.
- xxiii. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place. No overloading of trucks shall be allowed.
- xxiv. Any change in mining area, SF numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended from time to time)
- xxv. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- xxvi. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
- xxvii. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxviii. The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- xxix. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- xxx. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules , 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules ,2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
- xxxi. Hill area conservation Authority approval where ever necessary shall be obtained before commencing the quarrying operation.


MEMBER SECRETARY

- 41 -

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

- xxxii. If the periphery of any other quarry (sand, savudu, rough stone, granite etc.) is located within 500 mts. from the periphery of this site and if the total extent of both the existing quarry and the quarry now cleared for Environmental Clearance exceeds 5 ha. of mining area, then this Environmental Clearance is not valid, since the activity shall become Category 'B1" project under the EIA Notification, 2006.
- xxxiii. In the event of the above condition is applicable, then the proponent concerned, is to file a fresh application under EIA Notification, 2006, seeking Environmental Clearance in respect of the cluster. [A cluster of mines is defined wherein more than one mining site is located within 500 mts., from the periphery of another nearby mining site and the total area of these mining sites exceeds 5 ha. Then a EIA study report along with Public Consultation are necessitated].
- xxxiv. As CSR activity the project proponent shall take care of the needs of a nearby Government school by providing essential amenities.
- xxxv. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


MEMBER SECRETARY

SEIAA-TN

Joshi
20/5/14

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Secretary, Department of Environment and Forests, Government of Tamil Nadu, Tamil Nadu.
3. The Secretary, Department of Mines and Geology, Government of Tamil Nadu, Tamil Nadu.
4. The Chief Conservator of Forests, Ministry of Environment & Forests, (SZ) Kendriya Sadan, IV Floor, E&F Wings, 17th Main Road, Koramangala II Block, Banagalore-560034
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Karur District
8. The Controller of Geology and Mines, Guindy, Chennai-32
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.

42
3/3/25

THIRU.G.GOVINDARAJ, I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.

Karur District Environment Impact
Assessment Authority,
Room No.302,Collectorate,
Karur.

ENVIRONMENTAL CLEARANCE

Lr.No.DEIAA-DIA/TN/MIN/8233/2017-KRR Ec.No.76/2017/Mines, Dated:14.10.2017

To,

M/s. Bala Vinayaga Blue Metals,
S.F.No.571, Saminathapuram,
Munnur (Post),
Aravakurichi Taluk,
Karur District.



DEIAA - Proposed - **Roughstone/ Gravel** - quarry at S.F.No.568 (P) & 672 (P) of Munnur Village - Aravakurichi Taluk - Karur District - by **Bala Vinayaga Blue Metals** - Environmental Clearance - Reg.

1. Your Application for Environment Clearance, Date of online application submitted to DEIAA, Dated: 06.09.2017 and the date of receipt of application 06.09.2017.
2. Minutes of the DEAC meeting No.3 held on date. 26.09.2017.
3. Minutes of the DEIAA meeting No.3 held on date. 13.10.2017.

-o0o-

Details of Minor mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of category 'B2' minor minerals based on the particulars furnished in your application as shown below:

1.	Name of Project Proponent and address	:	M/s. Bala Vinayaga Blue Metals, S.F.No.571, Saminathapuram, Munnur (Post), Aravakurichi Taluk, Karur District.
2.	Location of the Proposed Activity	:	
	Survey Number	:	S.F.No.568 (P) & 672 (P)
	Latitude and Longitude	:	10°58'38.46" N to 10°58'30.18" N 77°53'39.59" E to 77°53'33.49" E
	Village	:	Munnur
	Taluk	:	Aravakurichi
	District	:	Karur

3.	Proposed Activity		
i.	Minor mineral	:	Rough stone / Gravel
ii.	Mining Lease Area	:	2.65.0 hecets
iii.	Approved quantity	:	Roughstone= 281072 M ³ Gravel = 2738 M ³
iv.	Depth of quarrying	:	46M below ground level
v.	Type of quarrying	:	Open cast, Semi-mechanized
vi.	Category (B1/B2)	:	"B2" category.
vii.	Precise Area Communication	:	District Collector, Karur Memo Rc.No.484/Mines/2017, dated:31.07.2017.
viii.	Mining Plan approval	:	Assistant Director, Geology and Mining, Karur letter Rc.No.484/Mines/2017,dated:04.08.2017.
ix.	Quarrying lease period	:	5 Years.
4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:-	:	Not attracted. Affidavit furnished.
5.	Man Power requirement per day	:	18 Nos.
6.	Utilities		
i.	Source of Water	:	Water vendors / Existing borehole
ii.	Water requirement"	:	
	1. Drinking & domestic purposes (in KLD)		0.750 KLD
	2. Dust suppression & Green Belt (in KLD)		1.500 KLD
	3. Afforestation		0.250 KLD
iii.	Power requirement		
	a. Domestic purpose	:	Fuel is used for operating machineries and vehicles during quarrying process and
	b. Industrial purpose	:	electricity will be used only for mines office.
7.	Cost		
i.	Project Cost	:	Rs.26,50,000/-
ii.	EMP Cost	:	Rs.7,50,000/-
8.	Public Consultation:-	:	Not required as per O.M. dated 24.12.2013 of MoEF, GOI
9.	Date of Appraisal by DEAC: Agenda No.	:	26.09.2017 3 rd Meeting -15

- 44 -

10.	<p>Date of review / discussion by DEIAA and the Remarks:-</p> <p>The proposal was placed before the DEIAA in its DEIAA meeting No.3 held on 06.10.2017 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project Mining of "Roughstone and Gravel" subject to the terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.</p>
11.	<p>Validity:</p> <p>This Environmental Clearance is granted to Mining of "Roughstone and Gravel" for the production quantity of <u>281072</u> cbm of Roughstone and 2738cbm of Gravel for the period of "five years" from the date of execution of the mining lease period.</p>

Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the DEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.
2. The applicant has to obtain land use classification as industrial use before issue / renewal of mining lease.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.

15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
19. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
20. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
21. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
22. The following measures are to be implemented to reduce Air Pollution during transportation of mineral]
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
23. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
24. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
25. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
26. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
27. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
28. The following measures are to be adopted to control erosion of dumps:-
 - i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
29. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.

30. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
32. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
33. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
34. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
35. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
36. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.
37. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site.
38. Ground water quality monitoring should be conducted once in 3 Months.
39. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
40. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI.
41. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI..
42. Bunds to be provided at the boundary of the project site.
43. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.
44. At least 10 Neem trees should be planted around the boundary of the quarry site.
45. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
46. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity.
47. The Project Proponent shall provide solar lighting system to the nearby villages.
48. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
49. Rainwater shall be pumped out Via Settling Tank only.

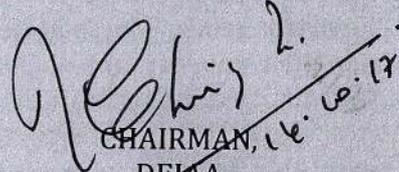
50. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
51. As per MoEF&CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from standing committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Parks and Sanctuaries.
52. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
53. Safety equipments to be provided to all the employees.
54. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai.
55. The Deputy Superintendent of Police, Revenue Divisional Officer, and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
56. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
57. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining lease.
58. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before commencing mining operation.
59. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
60. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
61. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
62. Proper sanitation measures, first aid kit and protected drinking water should be provided to the labourers.
63. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Karur.
64. Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services, Karur.
65. Artificial recharge structure should be constructed nearby the lease area to harvest the rain water.

General Conditions:

- 1) EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
- 2) The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
- 3) No change in mining technology and scope of working should be made without prior approval of the DEIAA, Karur District, Tamil Nadu.
- 4) No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.

- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 6) Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
- 7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
- 8) Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- 9) Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- 10) Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
- 11) All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- 12) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
- 13) Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
- 14) The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
- 15) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
- 16) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- 17) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
- 18) The DEIAA, Karur District may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
- 19) The DEIAA, Karur District may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA, Karur District that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- 20) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

- 21) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
- 22) Any other conditions stipulated by other Statutory/Government authorities shall be complied.
- 23) Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


CHAIRMAN,
DEIAA,
KARUR.



Copy to:-

1. The Secretary, Ministry of Mines, Government of India , Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1st& 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Chairman Tamil Nadu Pollution Control Board, 76 Mount Salai (Cuindy, Chennai-32).
7. The Chairman, SEIAA, Panagal Building, Chennai.
8. The Commissioner of Geology and Mining, Guindy, Chennai-32
9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
10. Spare.



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 170828653442

DATED: 17/04/2017.

PROCEEDINGS NO.F.0430KAR/RS/DEE/TNPCB/KAR/A/2017 DATED: 17/04/2017

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. BALA VINAYAGA BLUE METALS (QUARRY) , S.F.No. 571 Part, 670 Part, 669 & 670, MUNNUR 2 PARTS village, Aravakurichi Taluk and Karur District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

REF: 01.CTO Proc No.F.0430KAR/RS/DEE/TNPCB/KAR/W&A/2016 dated: 21.07.2016.
02. Your application for renewal of consent order through OCMMS dated: 04.04.2017
03. IR.No:F.0430KAR/RS/AE/KAR/2017 dated: 17.04.2017

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Partner
M/s.BALA VINAYAGA BLUE METALS (QUARRY),
S.F.No. 571 Part, 670 Part, 669 & 670,
MUNNUR 2 PARTS village,
Aravakurichi Taluk,
Karur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2019

S. Rajinder Bho 17/4
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR
17/4/17

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

- This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Rough Stone	562600	cu.m over a period of Five Years

- This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Top Soil Removal	Fugitive	Water Sprinklers	
2.	Drilling Operations	Fugitive	Water injection	
3.	Blasting	Fugitive	Good blasting Practices & Water Spray guns	
4.	Loading, unloading and hauling	Fugitive	Water Sprinkling	
5.	Blasting	Noise	Good blasting Practices	

POLLUTION PREVENTION PAYS

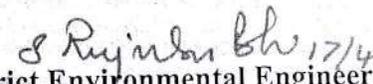
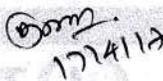
அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1. The unit shall operate the water sprinkling measures to suppress the dust emission from the quarrying area.
2. The unit shall operate and maintain the existing APC measures for quarrying activities efficiently and continuously and ensure that emission from the quarrying activities shall satisfy the AAQ standards prescribed by the Board.
3. The unit shall comply with the conditions imposed in Environmental Clearance obtained from the SEIAA, Chennai.
4. The unit shall carry out the quarrying activity for 5 years as per lease period/ Environmental Clearance obtained.
5. The unit shall continue to develop green belt around its premises.
6. The unit shall adhere to the Ambient Noise Level Standards prescribed by the Board.
7. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law".


 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 KARUR


To
 The Managing Partner,
 M/s.BALA VINAYAGA BLUE METALS (QUARRY),
 SF No.571 Part,670 Part,669 & 671, Munnur Village,Aravakurichi taluk,Karur District.,
 Pin: 639111

Copy to:

- 1.The Commissioner, K.PARAMATHI-Panchayat Union, Aravakurichi Taluk, Karur District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Triuchirappalli for favour of kind information.
 4. File
-

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 170828653442 DATED: 17/04/2017.

PROCEEDINGS NO.F.0430KAR/RS/DEE/TNPCB/KAR/A/2017 DATED: 17/04/2017

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. BALA VINAYAGA BLUE METALS (QUARRY) , S.F.No. 571 Part, 670 Part, 669 & 670, MUNNUR 2 PARTS village, Aravakurichi Taluk and Karur District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

REF: 01.CTO Proc No.F.0430KAR/RS/DEE/TNPCB/KAR/W&A/2016 dated: 21.07.2016.
02. Your application for renewal of consent order through OCMMS dated: 04.04.2017
03. IR.No:F,0430KAR/RS/AE/KAR/2017 dated: 17.04.2017

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Partner
M/s.BALA VINAYAGA BLUE METALS (QUARRY),
S.F.No. 571 Part, 670 Part, 669 & 670,
MUNNUR 2 PARTS village,
Aravakurichi Taluk,
Karur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2019

S. Rajindran 17/4
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR
17/4/17

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

- This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Rough Stone	562600	cu.m over a period of Five Years

- This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Top Soil Removal	Fugitive	Water Sprinklers	
2.	Drilling Operations	Fugitive	Water injection	
3.	Blasting	Fugitive	Good blasting Practices & Water Spray guns	
4.	Loading, unloading and hauling	Fugitive	Water Sprinkling	
5.	Blasting	Noise	Good blasting Practices	

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1. The unit shall operate the water sprinkling measures to suppress the dust emission from the quarrying area.
2. The unit shall operate and maintain the existing APC measures for quarrying activities efficiently and continuously and ensure that emission from the quarrying activities shall satisfy the AAQ standards prescribed by the Board.
3. The unit shall comply with the conditions imposed in Environmental Clearance obtained from the SEIAA, Chennai.
4. The unit shall carry out the quarrying activity for 5 years as per lease period/ Environmental Clearance obtained.
5. The unit shall continue to develop green belt around its premises.
6. The unit shall adhere to the Ambient Noise Level Standards prescribed by the Board.
7. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law".

S. Rajindran Bhe 17/4
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

செம்ம
17/4/12

To
The Managing Partner,
M/s.BALA VINAYAGA BLUE METALS (QUARRY),
SF No.571 Part,670 Part,669 & 671, Munnur Village,Aravakurichi taluk,Karur District.,
Pin: 639111

Copy to:

1. The Commissioner, K.PARAMATHI-Panchayat Union, Aravakurichi Taluk, Karur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Triuchirappalli for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD



POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1705111216858

DATED: 01/11/2017.

PROCEEDINGS NO.F.0793KAR/RS/DEE/TNPCB/KAR/W/2017 DATED: 01/11/2017

SUB: Tamil Nadu Pollution Control Board -CONSENT TO OPERATE - DIRECT -M/s. BALA VINAYAGA BLUE METALS ROUGH STONE AND GRAVEL QUARRY , S.F.No. 568 (Part) & 672 (Part), MUNNUR 2 PARTS village Aravakurichi Taluk and Karur District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

Ref: 1. Unit's application for CTO dated 26/10/2017.
2. IR.No : F.0793KAR/RS/AE/KAR/2017 dated 30/10/2017
3. Minutes of DLCCC meeting held on 1/11/2017 vide item No - 1

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,
M/s . BALA VINAYAGA BLUE METALS ROUGH STONE AND GRAVEL QUARRY
S.F No.568 (Part) & 672 (Part),
MUNNUR 2 PARTS Village,
Aravakurichi Taluk,
Karur District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

S. RAJENDRA
BABU
Digitally signed by
S. RAJENDRA BABU
Date: 2017.11.02
15:12:05 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

To
The Partner,
M/s.BALA VINAYAGA BLUE METALS ROUGH STONE AND GRAVEL QUARRY ,
SF No.568 (P) & 672 (P), Saminathapuram, Munnur Village, Aravakurichi Taluk, Karur District.,
Pin: 639111

Copy to:

1. The Commissioner, K.PARAMATHI-Panchayat Union, Aravakurichi Taluk, Karur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD



POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

98L



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Rough Stone	281072	cu.m over a period of five years
2.	Gravel	2738	cu.m over a period of five years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.6	On Industry's Own land in its sister concern of M/s Bala Vinayaga Blue Metals
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage	Trade Effluent		
			01			
1.	pH	-	5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selénium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

- 62 -

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The sewage generated shall be disposed through septic tank and soak pit arrangements provided with in the premises.
2. The unit shall not generate trade effluent at any stage of its quarrying process.
3. The unit shall comply with the conditions imposed in Environmental Clearance obtained from DEIAA, Karur vide Letter no DEIAA-DIA/TN/MIN / 8233/2017-KRR EC No.76/ 2017/Mines dated: 14.10.2017.
4. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law".

S.
RAJENDRA
BABU

Digitally signed by
S. RAJENDRA BABU
Date: 2017.11.02
15:12:29 +05'30'

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**



POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



-6A -

TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

- 20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
- 21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
- 22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
- 23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
- 24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

S.
**RAJENDRA
 BABU**
 Digitally signed by
 S. RAJENDRA BABU
 Date: 2017.11.02
 15:12:41 +05'30'
**District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 KARUR**

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



-66-



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1705211216858 DATED: 01/11/2017.

PROCEEDINGS NO.F.0793KAR/RS/DEE/TNPCB/KAR/A/2017 DATED: 01/11/2017

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. BALA VINAYAGA BLUE METALS ROUGH STONE AND GRAVEL QUARRY , S.F.No. 568 (Part) & 672 (Part), MUNNUR 2 PARTS village Aravakurichi Taluk and Karur District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

- Ref:** 1. Unit's application for CTO dated 26/10/2017.
2. IR.No : F.0793KAR/RS/AE/KAR/2017 dated 30/10/2017
3. Minutes of DLCCC meeting held on 1/11/2017 vide item No - 1

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,
M/s . BALA VINAYAGA BLUE METALS ROUGH STONE AND GRAVEL QUARRY
S.F No.568 (Part) & 672 (Part),
MUNNUR 2 PARTS Village,
Aravakurichi Taluk,
Karur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

S. RAJENDRA
BABU

Digitally signed by
S. RAJENDRA BABU
Date: 2017.11.02
15:13:13 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

To
The Partner,
M/s.BALA VINAYAGA BLUE METALS ROUGH STONE AND GRAVEL QUARRY ,
SF No.568 (P) & 672 (P), Saminathapuram, Munnur Village, Aravakurichi Taluk, Karur District.,
Pin: 639111

Copy to:

1. The Commissioner, K.PARAMATHI-Panchayat Union, Aravakurichi Taluk, Karur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

தமிழ்நாடு



POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Rough Stone	281072	cu.m over a period of five years
2.	Gravel	2738	cu.m over a period of five years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Top Soil Removal	Fugitive	Water Sprinklers	
2.	Drilling Operations	Fugitive	Water injection	
3.	Blasting	Fugitive	Good blasting practices & Water sprinklers	
4.	Loading, unloading and hauling	Fugitive	Water injection	
5.	Blasting	Noise	Good blasting practices	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
-----	-----------	------	------------------	--------

Annexure enclosed if applicable. :-

- 3(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

-69-



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

- 70 -

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

1. The unit shall operate and maintain the existing APC measures for quarrying activities efficiently and continuously and ensure that emission from the quarrying activities shall satisfy the AAQ standards prescribed by the Board.
2. The unit shall adhere to the Ambient Noise Level Standards prescribed by the Board.
3. The unit shall operate the water sprinkling measures to suppress the dust emission from the quarrying area.
4. The unit shall comply with the conditions imposed in Environmental Clearance obtained from DEIAA, Karur vide Letter No DEIAA-DIA/TN/MIN / 8233/2017-KRR EC No.76/ 2017/Mines dated: 14.10.2017.
5. The unit shall continue to develop green belt around its premises.
6. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law".

S. RAJENDRA
BABU
Digitally signed by
S. RAJENDRA BABU
Date: 2017.11.02
15:13:36 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

297

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

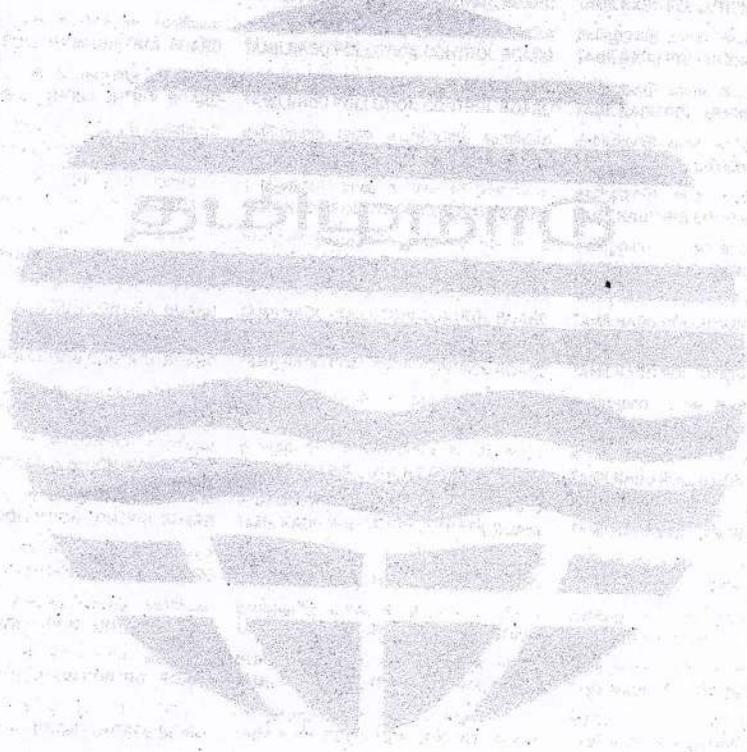


-72- ✓

TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

S. RAJENDRA BABU
Digitally signed by
S. RAJENDRA BABU
Date: 2017.11.02
15:13:48 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR



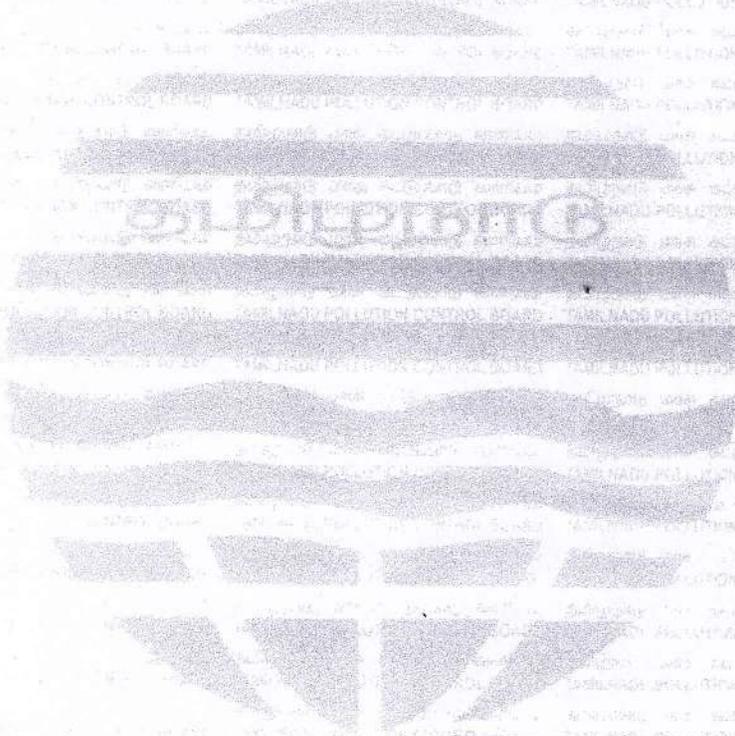
299

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD



POLLUTION PREVENTION PAYS
அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !